

Fourteenth Loksabha

Session : 6

Date : 06-12-2005

Participants : Gavit Shri Manikrao Hodlya,Chatterjee Shri Somnath

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Title : Further combined discussion on the motions for consideration of prevention of insults to National Honour (Amendment) Bill, 2005 and State emblem of India (Prohibition of improper use) Bill, 2005. (Motion adopted and Bill Passed).

MR. SPEAKER: Now we shall take up Item Numbers 19 and 20 together.

Shri Avinash Rai Khanna – Not present

Chaudhary Lal Singh – Not present

Hon. Minister to reply.

गृह मंत्रालय में राज्य मंत्री (श्री माणिकराव होडल्या गावित) : अध्यक्ष महोदय, मैं सभी संसद सदस्यों का बिल का स्वागत करने तथा पक्ष में बोलने का आभारी हूँ। इस सभा में श्री नवीन जिंदल द्वारा व्यक्त किए गए उनके विचारों से तथा इस बाबत की गयी उनकी कड़ी मेहनत तथा उनके प्रयास का, विशेष रूप से आभारी हूँ।

मैं सभी का पुनः धन्यवाद करते हुए राष्ट्र गौरव अपमान निवारण (संशोधन) विधेयक, 2005 और भारत का राज्य संप्रतीक (अनुचित प्रयोग प्रतिबंध) विधेयक, 2005 को पारित करने का अनुरोध करता हूँ।

MR. SPEAKER: Now the House shall take up the Motion for consideration of the Prevention of Insults to National Honour (Amendment) Bill, 2005.

The question is:

“That the Bill further to amend the Prevention of Insults to National Honour Act, 1971, be taken into consideration”.

The motion was adopted.

MR. SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

“That clause 2 stand part of the Bill.”

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added

to the Bill.

MR. SPEAKER: The Minister may now move that the Bill be passed.

श्री माणिकराव होडल्या गावित : महोदय, मैं प्रस्ताव करता हूँ :

“कि विधेयक को पारित किया जाए।”

MR. SPEAKER: The question is:

“That the Bill be passed. ”

The motion was adopted.

MR. SPEAKER: Now the House shall take up Motion for consideration of the State Emblem of India (Prohibition of Improper Use) Bill, 2005.

The question is:

“That the Bill to prohibit the improper use of State Emblem of India for professional and commercial purposes and for matters connected therewith or incidental thereto, be taken into consideration”.

The motion was adopted.

MR. SPEAKER: The House shall now take up clause by clause consideration of the Bill.

The question is:

“That clauses 2 to 11 stand part of the Bill.”

The motion was adopted.

Clauses 2 to 11 were added to the Bill.

The Schedule was added to the Bill.

Clause 1

Short title **extent, application** **and commencement**

Amendment made:

Page 1, line 3, --

for “2004” (2)

substitute “2005”

(Shri Manikrao Hodlya Gavit)

MR. SPEAKER: The question is:

“That clause 1, as amended, stand part of the Bill.”

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1, --

fifth”

“Fifty-sixth”

(1)

*for “Fifty-
substitute*

(Shri Manikrao Hodlya Gavit)

MR. SPEAKER: The question is :

“That the Enacting Formula, as amended, stand part of the Bill.”

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Long Title was added to the Bill[\[p6\]](#).

श्री माणिकराव होडल्या गावित : महोदय, मैं प्रस्ताव करता हूं :

“कि विधेयक को संशोधित रूप में पारित किया जाए।”

MR. SPEAKER: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.

... (Interruptions)

MR. SPEAKER: The House stands adjourned to meet tomorrow the 7th December, 2005 at 11 a.m.

14.10 hrs.

The Lok Sabha then adjourned till Eleven of the Clock

on Wednesday, December 7, 2005/Agrahayana 16, 1927 (Saka).

[krr1]Fld by b1

[krr2]Fld by c1

[reporter3]Fld by D

[ak4]Followed by e1

[R5]Cd by g

[p6]Fd. by h1.e